

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

C.P (IB) No.265/BB/2018
U/s 9 of the I&B Code, 2016
R/w 6 of the I&B (AAA) Rules, 2016

In the matter of

Lavasa Corporation Limited,
Hincon House, LBS Marg,
Vikhroli (West)
Mumbai-400083.

- Petitioner/Operational Creditor

Versus

Expat Properties (India) Limited,
2nd Floor Sobha Pearl,
No.1 Commissariat Road,
Bengaluru-560025.

- Respondent/Corporate Debtor

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
2. Hon'ble Dr. Ashok Kumar Mishra, Member (Technical)

Dated: 21st December, 2018

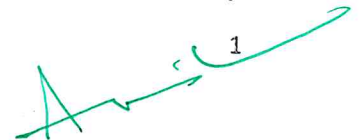
Parties/Counsel Present:

For the Applicant/Petitioner : Nil
For the Respondent : Nil

ORDER

Per: Dr. Ashok Kumar Mishra, Member (Technical)

1. C.P(IB) No.265/BB/2018, is filed by **Lavasa Corporation Limited**, under Section 9 of the Insolvency & Bankruptcy Code, 2016 R/w Rule 6 of the Insolvency & Bankruptcy (AAA) Rules, 2016, by inter alia seeking to initiate Corporate Insolvency Resolution Process against **Expat Properties (India) Limited** (Respondent Company/ Corporate Debtor).
2. The Application/Petition was filed before the Bench on 24/08/2018, and on scrutiny of the Application/Petition, the Registry has raised certain office objections on 26/09/2018, and the same were taken by the Counsel on 09/10/2018. However, the objections were not complied within the time granted and the case was listed on 20/12/2018 for non-compliance of office objections and on that day, none appeared for both the parties before this Tribunal. The Registry

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was directed to post the case under the caption "**For dismissal**" on 21/12/2018. Today also, none appears for both the parties. It shows that both the parties are not interested to prosecute the case and thus Petition is liable to be dismissed for non-prosecution.

3. In the result, C.P (IB) No.265/BB/2018 is dismissed for default for non-prosecution of the case. No order as to costs.



(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL



(RAJESWARA RAO VITTANALA)
MEMBER, JUDICIAL